

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
JIVANJYOT MOTORS PRIVATE LIMITED****RELEVANT PARTICULARS**

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| 1. Name of Corporate Debtor | JIVANJYOT MOTORS PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 28/11/2006 |
| 3. Authority under which Corporate Debtor is incorporated / registered | RoC- Ahmedabad |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U51109GJ2006PTC049471 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | "Dream Honda", Jivanjyot Theater Compound, Udhna Main Road, Surat- 394210 (Gujarat) |
| 6. Insolvency commencement date in respect of Corporate Debtor | 20/10/2022 (IRP was informed about the admission of Sec.7 application by Hon'ble NCLT, Ahmedabad by the advocate of the applicant on 20.10.2022) |
| 7. Estimated date of closure of insolvency resolution process | 17/04/2023 |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | Ajay Kumar Jain Reg. No.: IBBI/IPA-002/IP-N00415/2017-2018/11188 AFA Valid upto : 28.11.2022 |
| 9. Address & email of the interim resolution professional, as registered with the board | Ajay Kumar Jain E-15/209, Sector-8, Rohini, Delhi-110085 Email: ajayjain721@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | Ajay Kumar Jain E-15/209, Sector-8, Rohini, Delhi-110085 Email: jivan.cirp@gmail.com |
| 11. Last date for submission of claims | 03/11/2022 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable |
| 13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | Not Applicable |
| 14. (a) Relevant forms available at (b) Details of authorized representatives are available at: | (a) Form B- For claims by Operational Creditor Form C- For claims by Financial Creditor Form D- For claims by Workmen and Employees Form E- For claims by Authorized Representative of Workmen and Employees Form F- For claims by Creditors (other than operational and financial creditors) In order to get the Form, you may download the above-mentioned Forms through Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jivanjyot Motors Private Limited** on **20/10/2022**.

The creditors of **Jivanjyot Motors Private Limited**, are hereby called upon to submit their claims with proof on or before **03/11/2022**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA- NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22.10.2022
Place: Delhi

Interim Resolution Professional for Jivanjyot Motors Private Limited
Reg. No.: IBBI/IPA-002/IP-N00415/2017-2018/11188

Ajay Kumar Jain
Sd/-
Ajay Kumar Jain

